

रियों को रिपोर्ट देगा जिनकी प्रतिक्रिया की प्रतीक्षा की जा रही है।

Arrest of Smugglers in Bombay

118. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) whether a large number of smugglers have recently been arrested in Bombay by the Revenue Intelligence Department of the Finance Ministry ;

(b) if so, the present position of the various cases filed against them ;

(c) whether Government have received the statements recorded by Revenue Intelligence Department from the arrested smugglers and others involved in these cases ;

(d) whether Government have in their possession any information involving the association of any Member of Parliament with the smugglers ; and

(e) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). A number of arrests have recently been made. The investigations are in progress but no complaints have yet been filed in the courts.

(c) Statements recorded by the Directorate of Revenue Intelligence or other investigating officers are not ordinarily received by Government. However, some statements have been received.

(d) and (e). Apart from some vague allegations the Government have no such information.

Supply of Barrels by Hind Galvanising and Engineering Co. Pvt. Ltd. to I.O.C.

119. SHRI GEORGE FERNANDES : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to the reply given to Starred Question No. 315 on the 4th August, 1969 and state :

(a) the quantity of barrels supplied by Hind Galvanising and Engineering Co. Private Limited, to Indian Oil Corporation Limited, against their Tender No. OP/Ten-7/65 separately from steel received by them from D.G.T.D. on account of IOC, from imported steel received by them from IOC and from steel received by them against their own allocation;

(b) whether the Corporation have found the dealings of this firm satisfactory ; and

(c) if not, the reasons for showing undue favours to them by placing further orders instead of taking any action against their malpractices resulting in huge losses to the Corporation ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) 153,812 barrels were supplied by M/s. Hind Galvanising and Engineering Co. Pvt. Ltd., from the indigenous steel received by them. It has not been possible to obtain from this firm the break-up of this number between those fabricated by them from the steel received from D. G. T. D. an account of Oil Industry including Indian Oil Corporation and the quantity received against their own allocation. This firm supplied 96,188 barrels fabricated out of the steel supplied by Indian Oil Corporation.

(b) The dealings of this firm in the case of supplies against Tender No. OP/Ten-7/65 with the Indian Oil Corporation cannot be stated to be wholly satisfactory.

(c) No undue favours have been shown by Indian Oil Corporation either to M/s. Hind Galvanising and Engineering Co. Pvt. Ltd., or to any other fabricator in Calcutta. IOC has not also considered it advisable at this stage to suspend its dealings with this firm, as all the three fabricators in Calcutta namely (a) M/s. Industrial Containers Ltd., (b) Bharat Barrel & Drum Manufacturing Co. Pvt. Ltd., and (c) Hind Galvanising & Engineering Co. Pvt. Ltd., have joined together and quoted identical rates and terms for the supply of barrels against Indian Oil Corporation's Public tender, Exclusion of one party in the circumstances may only encourage the other two firms to